PART II—Section 3—Sub-section (f)

PUBLISHED BY AUTHORITY

No. 47] NEW DELHI, FRIDAY, JANUARY 30, 2009/MAGHA 10, 1930

2. Motor Yan (राजमार्ग परिवहन अधिनियम के लिए अधिकल भारतीय परिमित) नियम, 1993 के नियम 15 के परिचाल, निम्नलिखित नियम जोड़ा जाएगा, अतः—

"16. सामान्यक उत्सर्जन मानकों को अनुरूपता—राजमार्ग परिवहन अधिनियम ऐसी बात, जिसका उद्देश्य और गोष्टि राजमार्ग राजवधानी क्षेत्र के भीतर आता हो, के प्रोजेक्ट के लिए ऐसे किसी यान का तब तक वचनसृज्य या उपयोग नहीं करेगा, जब तक ऐसा ही राजदूत का यात्रा परिवहन है।"

MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS

(Department of Road Transport and Highways)

NOTIFICATION

New Delhi, the 30th January, 2009

G.S.R. 58(E).—Whereas, the draft Motor Vehicles (All India Permit for Tourist Transport Operators) Amendment Rules, 2008 were published as required under sub-section (1) of Section 212 of the Motor Vehicles Act,
1988 (59 of 1988) in the notification of the Government of India in the Ministry of Shipping, Road Transport and Highways (Department of Road Transport and Highways), No. G.S.R. 545(E), dated the 18th July, 2008 in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) dated the 18th July, 2008, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And, whereas, copies of the Gazette in which the said notification was published were made available to the public on the 23rd day of July, 2008;

And, whereas, the objections and suggestions received in respect of the said draft rules within the specified period considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (14) of Section 88 of the said Act, the Central Government hereby makes the following rules further to amend the Central Motor Vehicles Rules, 1989, namely (All India Permit for Tourist Transport Operators) Rules, 1993.

1. (1) These rules may be called the Central Motor Vehicles (All India Permit for Tourist Transport Operators) Amendment Rules, 2009.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Motor Vehicles (All India Permit for Tourist Transport Operators) Rules, 1993, after rule 15, the following rule shall be added, namely:

"16. Conformity to mass emission standards.—

The Tourist Transport Operator shall not engage or use any vehicle for the purpose of journey, the origin and destination of which falls within the National Capital Region, unless such vehicle conforms to the mass emission standards (Bharat Stage-III) specified in sub-rule (14) of rule 115 of the Central Motor Vehicles Rules, 1989."

[F. No. RT-11011/1/2008-MVL]

SAROJ KUMAR DASH, Jt. Secy.

Foot Note:—The principal rules were published vide number G.S.R. 541(E), dated the 10th August, 1993 and last amended vide number G.S.R. 444(E), dated the 26th June, 2007.